

## STATEMENT

Government's policy in respect of foreign enterprises in India was stated by the Prime Minister on April 6, 1949, in the Constituent Assembly of India. In respect of foreign enterprises established in the country the statement mentioned "As regards existing foreign interests, Government do not intend to place any restrictions or impose any conditions which are not applicable to similar Indian enterprises". In accordance with the policy no conditions such as Indian majority shareholding have been imposed on established foreign trading or service companies in carrying on their operations.

**Haj Pilgrims to Saudi Arabia**

•195. SHRI ANSARUDDIN AHMAD: Will the PRIME MINISTER be pleased to state:

(a) the number of pilgrims from India to Saudi Arabia this year and last year;

(b) the number of sailings arranged to carry them to Saudi Arabia and back, this year and last year;

(c) whether medical facilities were available for these Haj Pilgrims on all the ships;

(d) what were the medical facilities provided for the Haj pilgrims this year in Saudi Arabia; and

(e) whether there is any welfare staff attached to the Indian Embassy in Saudi Arabia to look after the Haj pilgrims from India, and if so, what is the strength of this staff?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : (a) 1961—21,037. 1962—21,084.

(b) 15 each way, both last year and this year.

(c) Yes.

«(d) Besides a permanent medical dispensary at Mecca manned by one

doctor and two compounders and a Haj seasonal dispensary at Jedda with one doctor and one compounder, a medical mission consisting of four doctors (including a lady doctor) and four compounders (including a lady compounder) equipped with necessary medicines etc. was sent to Saudi Arabia for rendering medical service to needy pilgrims in that country.

(e) There is no welfare staff, as such attached to the Embassy of India, Jedda. But, the Port Haj Committee, Bombay, however, send some volunteers to look after the welfare of the pilgrims.

**CIVIL OFFICERS DEPUTED TO GOA**

•196. SHRI B. D. KHOBARAGADE: Will the PRIME MINISTER be pleased to refer to the answer given to Starred Question No. 250 in the Rajya Sabha on the 3rd May, 1962 and state the number of civil officers who were originally deputed to Goa by each State, *i.e.*, Maharashtra, Mysore, Madhya Pradesh and Gujarat, and the number of officers from these States who are still retained in Goa?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): 33 civil officers were deputed to serve in Goa, Daman and Diu from Maharashtra out of which five remain; 27 were deputed from Mysore out of which 12 are still there and eight were deputed from Gujarat out of which two officers remain. Two officers were also deputed from Madhya Pradesh, both of whom have returned to their State.

**NATIONALISATION OF MINING OF MINERAL SANDS IN KERALA**

\*197. SHRI JOSEPH MATHEN: Will the PRIME MINISTER be pleased to state:

(a) whether it is Government's policy to nationalise the mining and trade of the mineral sands of Kerala;

(b) whether Government propose to take over the mineral factories